

[*Translation*]

**Targets Laid Down for Banks in  
Almora And Pithoragarh Districts  
Under Self Employment  
Guarantee Scheme**

4819. SHRI HARISH RAWAT :  
Will the Minister of FINANCE be  
pleased to state :

(a) the target laid down for various  
banks in Almora and Pithoragarh  
districts of Uttar Pradesh under self-  
employment guarantee for educated  
unemployed youths for the years 1984-85  
and 1985-86 ;

(b) whether during the above period  
all the applicants recommended by the  
task force in the districts have received  
bank loans ;

(c) if not, the number of recom-  
mended cases in which loans have been  
advanced ;

(d) whether the percentage of loan  
advanced to recommended applications  
differs bank to bank ; and

(e) if so, the reasons therefor and  
the steps Government propose to take  
to remove this anomaly ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : (a) to  
(e). Presumably, the Hon'ble Member  
is referring to the Scheme for providing  
self-employment to the educated  
unemployed youth which was introduced  
in the year 1983-84. The present data  
reporting system under the Scheme does  
not generate bank-wise information for  
each district. However, as per the  
information available from the State  
Government, the banks had sanctioned  
285 applications against the target of 270  
in the year 1983-84 in the District of  
Almora. For the year 1984-85, 281  
applications were sanctioned by banks  
against the target of 275 in the same  
district. In the District of Pithoragarh,  
177 cases were sanctioned against the  
target of 170 for the year 1983-84.

For the year 1984-85, 189 cases were  
sanctioned against the target of 175 in  
the same district. The operative period  
of the Scheme has been extended for  
the current financial year, only recently,  
data for the year 1985-86 is not yet  
available.

**Removal of Development officers of  
L.I.C. from service for not  
achieving target**

4820. DR. CHANDRA SHEKHAR  
TRIPATHI : Will the Minister of FINA-  
NCE be pleased to state :

(a) whether Development Officers of  
Life Insurance Corporation have been  
removed from service during this year  
for not achieving the prescribed target ;

(b) if so, the number of such Deve-  
lopment Officers ;

(c) whether their families are facing  
acute financial difficulties because of their  
removal from the service ;

(d) if so, whether Government pro-  
pose to give them a chance to achieve  
the target by reinstating them ;

(e) if so, when ; and

(f) if not, the measures proposed to  
be taken by Government to provide  
means of livelihood for their families ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : (a) Yes  
Sir. During the financial year 1984-85  
some Development Officers of L.I.C.  
were removed from service for not  
conforming to the expense limit, which is  
with reference to premium income on  
insurance business secured by them, as  
prescribed in the Life Insurance Corpo-  
ration of India (Staff) Regulations, 1960.

(b) The number of such officers is  
38.

(c) to (f). On removal from service,  
the employees of the Corporation are